Annexure-XXIV
Ministry of Environment and Forests
Notification

No. S.O.191 (E) dated the, 27th January, 2010

In exercise of the powers conferred by sub-section [1] and clauses[v] and [xiv] of sub-section [2] of section 3 of the Environment [protection] Act, 1986 [29 of 1986] read with sub-rule [3] of rule 5 of the Environment protection rules,1986. The central Government hereby notifies the area up to five kilometers from the boundary of the protected area of Sultanpur National Park in the state of Haryana,as the Eco-sensitive zone.

Boundaries of Eco-sensitive zone-[1] The said Eco-sensitive zone is the area up to five kilometers from the boundary of the protected area of Sultanpur National Park situated in the Gurgaon District of Haryana between 28 24, 00 to 29 32 00 North latitude and between 76 48 00 to 76 58 00 East longitude.

[2] The map of the Eco-sensitive zone is at Annexure and the list of the villages falling within five kilometers distance of the boundary of Sultanpur National Park in the Eco-sensitive zone are as follows, namely Mankraula, Jhanjraula, Mohammedpur, Patli, Dhanawas, Wazirpur, Dhani, Ramnagar, Sikhawala, Garhi Harsaru, Tuglakpur, Daya Bihar, Kaliawas, Iqbalpur, Saidpur, Khaintawas, Hamarpur, Chandu, Omnagar, Budhera, Sultanpur, Harsinghwali Dhani, Mirchwali Dhani, Sadhrana Barmripur.

[3] All activities in the Sultanpur National Park are being governed by the provisions of the Wildlife Protection Act, 1972 [53 of 1972]

Zonal Master Plan for the Eco-sensitive Zone-

[1] A Zonal Master Plan for ESZ shall be prepared by the State Government within aperiod of one year from the date of publication of this notification in the Official Gazette and approved by the Ministry of Environment and Forests, Government of India.

[2] The ZMP shall be prepared with the involvement of all concerned State Departments of Environment, Forest, Urban Development, Tourism, Municipal Department, Irrigation, PWD [B&R], Revenue, Haryana state pollution control board for integrating environmental and ecological considerations into it.

[3] The ZMP shall provide for restoration of denuded areas, conservation of existing water bodies, management of catchment areas ,watershed management, groundwater mamagement, soil and moisture conservation, needs of local community and such other aspects of the ecology and environment that need attention.

[4] The ZMP shall demarcate all the existing and proposed urban settlement, village settlements, types and kinds of forests, agricultural areas , fertile lands, green areas, horticultural areas, orchards, lakes and other water bodies.

[5] It shall exempt all canals and drainage works.

[6] No change of land use from green uses such as orchards, horticultural areas, agricultural parks and others like places to non green uses shall be permitted in the ZMP , except that strictly limited conversion of agricultural lands may be permitted to meet the residential needs of the existing local residents together with natural growth of the ezisting populations, improvement of roads and bridges infrastructure, construction of public utility or community buildings without the prior approval of the state Government.

[7] The planned urbanization proposed in the development plans shall be approved by the State Government for the respective controlled areas.

[8] The ZMP shall be a reference document for the State Level Monitoring Committee for any decision to be taken by them including consideration for relaxation.

[9] The ZMP shall indicate measures and lay down stipulations for regulations of traffic.

[10] Pending the prepration of the ZMP for ESZ and approval thereof by the MOEF all new constructions shall be allowed only after the proposals are scrutinized and approved by the Monitoring Committee.

[11] There shall be no consequential reduction in Forest area, Green area and Agricultural area.

[12] The State Government shall prescribe additional measures ,if necessary, in furtherance of the objectives and for giving effect to the provisions of this notification.

Regulated or restrictive activities in the Eco-sensitive zone:- The following activities in the ESZ shall be regulated in the manner provided herein, namely:-

(a) Industrial units

(i) No establishment of new wood based industries with in one kilometer from the boundary of the Sultanpur National Park.

(ii) No establishment of any new polluting or highly polluting industry with in one kilometer from the boundary of Sultanpur NP.

(b) Construction Activities

(i) No construction of any kind shall be allowed from the boundary of Sultanpur NP to a distance of 300 meters, except tube well chamber of dimension not more than one thousand cubic inches

(ii) The construction of any building more than two storey(twenty five feet) shall not be allowed in the area falling between 300 meters to 500 meters from the boundary of Sultanpur NP.

(iii) The laying of new high tension transmission line shall not be allowed from the boundary of Sultanpur NP to a distance of 500 meters.

(c) Quarrying and Mining

(i) Mining up to one kilometer shall not be allowed from the boundary of Sultanpur NP.

(ii) Crushing activities up to one kilometer shall not be allowed from the boundary of the protected area of Sultanpur NP.

(d) Trees:- Felling of trees on forest and revenue land shall be subject to the approved management plan by the central Government or an authority nominated for that purpose.

(e) Water:-

(i) Extraction of ground water shall be permitted only for the bonafide agricultural and domestic consumption of the occupier of the plot.

(ii) No sale of ground water shall be permitted except with the prior approval of State Ground Water Board.

(iii) All steps shall be taken to prevent contamination or pollution of water including from agriculture.

(f) Noise pollution:- The Environment department or, as the case may be, State Forest Department of the Govt. of Haryana shall be the authority to draw up guidelines and regulations for the control of noise in the Eco-sensitive zone.

(g) Discharge of effluents:-

(i) No untreated or industrial effluent shall be permitted to be discharged into any water body within the ESZ.

(ii) Treated effluent must meet the provisions of the Water (Prevention and control of pollution)Act, 1974 (6 of 1974).

(h) Solid Wastes:-

(i) The solid waste disposal shall be carried out as per the provisions of the Municipal Solid Waste (Management and Handling) Rules, 2000 issued by the central government vide notification number S.O. No. 908 (E), Dated the 25th September 2000 as amended from time to time.

(ii) The local authorities shall draw up plans for the segregation of solid waste into biodegradable and non –biodegradable components.

(iii) The biodegradable material may be recycled preferably through composting or vermiculture.

(iv) The inorganic material may be disposed in an environmentally acceptable manner at site identified out side the ESZ. No burning or incineration of solid wastes shall be permitted in ESZ.

Monitoring Committee:-

(i) In exercise of the powers conferred by sub-section (3) of section 3 of the Environment (Protection) Act, 1986 (29 of 1986), the central Government hereby constitutes a committee to be called the Monitoring Committee to monitor the compliance with the provisions of this notification.

(ii) The Monitoring Committee referred to in sub-paragraph (1) shall consist of not more than ten members so as to represent the following, namely:-

(a) Deputy Commissioner, Gurgaon—Chairman

(b) A representative of the Ministry of Environment and Forests, Government of India—Member

(c) One representative of Non Governmental Organisation working in the field of environment (including heritage conservation) to be nominated by the Central Government—Member

(d) Regional Officer, Haryana State Pollution Control Board, Gurgaon—Member

(e) Senior Town Planner of the area—Member

(f) District Wildlife Warden, Gurgaon—Member

(3) The powers and functions of the Monitoring Committee shall be restricted to the monitoring of the compliance of the provisions of this notification only.

(4) In case of activities requiring prior permission or environmental clearance, such activities shall be referred to the State Level Environment Impact Assessment Authority constituted vide notification of the Government of India in the Ministry of Environment and Forests number S.O. 1533 (E),dated September 14, 2006, which shall be the competent Authority for grant of such clearances as per the provisions of the said notification.

(5) The Monitoring Committee may also invite representative or experts from the concerned department or associations to assist in its deliberations depending on the requirements on issue to issue basis

(6) The Chairman or Member Secretary,as the case may be, of the Monitoring committee shall be competent to file complaints under section 19 of the Environment (Protection) Act, 1986 for non compliance of the provisions of this notification.

(7) The Monitoring Committee shall submit its annual action taken reports by the 31st March of every year to the Ministry of Environment and Forests.

(8) The Ministry of Environment and Forests shall give directions, from time to time, to the Monitoring Committee for effective discharge of the functions of the Monitoring Committee.